



2026:AHC:171483

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8057 of 2026**

X Juvenile

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sushil Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.213 of 2026, under Sections 305-A, 331(4) of B.N.S., P.S. Khatauli, District Muzaffar Nagar, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.
3. Learned counsel for the applicant contends that the applicant is a minor. He has been falsely implicated in the present case. The allegation is of breaking into a temple and stealing the 'Daan Paatra'. The applicant contends that the FIR was lodged against unknown persons. Name of the applicant has supposedly been disclosed in the confessional statement of the co-accused. There is no direct evidence linking the applicant to the said crime. Learned counsel further contends that the alleged Daan Paatra, which had been stolen, is said to have contained about Rs.15,000 to 20,000, and Rs. 5,000 has already been recovered from the co-accused who have been arrested. The applicant has no criminal antecedents.
4. Learned AGA has opposed the prayer for bail and has contended that recovery of the stolen amount is yet to be effected. The applicant is required for custodial interrogation. Learned AGA has not disputed the fact that the applicant is a minor, nor the fact that he has no criminal

antecedents.

5. I have considered the submissions made by the Learned counsels for the parties.

6. Prima facie, it appears that the name of the applicant has surfaced during investigation in the statement of the co-accused. The applicant is a minor having no criminal antecedents. The applicant has not been linked to the crime through any other tangible evidence except the confessional statement of the co-accused.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

9. In the event of the arrest of the applicant-**X Juvenile**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned through his natural guardian with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 14, 2026

A. Pandey